

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 497 OF 2018 IN
DFR NO. 918 OF 2018

Dated: 29th May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Hindustan Petroleum Corporation Limited **Appellant(s)**
Versus
Tamil Nadu Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-2

ORDER

IA No. 497 of 2018
(Application for Condonation of Delay in filing appeal)

We have heard the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondent No. 2.

The learned counsel appearing for the Appellant submitted that the instant Application for condoning the delay of 164 days in filing the Appeal, which has been explained satisfactorily and sufficient cause has been shown in the application, may kindly be accepted and the delay in filing may kindly be condoned in the interest of justice and equity.

Per contra, the learned counsel appearing for the Respondent No. 2, , Mr. S.Vallinayagam, fairly submitted that in the light of the statement made and reasons stated in the Application, the same may be accepted and appropriate order may be passed in the interest of justice.

Submissions made by the learned counsel appearing for the appellant, and the learned counsel appearing for Respondent No. 2, as stated above, are placed on record.

After careful consideration of the reason assigned in the application, what emerged is that it has been explained satisfactorily and sufficient cause has been shown. The same is accepted and delay in filing the appeal is condoned. IA No. 497 of 2018 is allowed. The application stands disposed of.

DFR NO. 918 OF 2018

The learned counsel, Mr. Anand K.Ganesan, appearing for the Appellant, submitted that needful has been done in respect of filing Affidavit of service.

Submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

Registry is directed to number the appeal and list the matter for admission on **31.05.2018**.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

Bn/kt